

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 10th day of February 1999.

Original Application no. 1501 of 1992.

Hon'ble Mr. S. Dayal, Administrative Member
Hon'ble Mr. S.K. Agrawal, Judicial Member

Union of India through D.R.M., Sr. D.P.O., N. Railway,
Allahabad.

... Applicant

C/A Shri G.P. Agrawal,

Versus

1. Sri Arun Kumar Arya, S/o late Ram Chand Arya through Hind Majdoor Sabha, U.P. situated at 140/132, Johnston-ganj, Allahabad.
2. Prescribed Authority under the Payment of Wages Act, Allahabad. (DLC)

.... Respondents

C/R ...

ORDER

Hon'ble Mr. S. Dayal, Member-A.

This O.A. has been filed seeking setting aside of order dated 30.05.92 passed by the Prescribed Authority under Payment of Wages Act. The order dated 30.05.92 awards Rs. 6539.95 as wages and Rs. 13079.90 as compensation along with cost.

2. It is now settled law that cases under Payment of Wages Act do not fall within jurisdiction of Central Administrative Tribunal. The application is, therefore, dismissed as this Court has no jurisdiction. The applicant may seek relief before the proper forum, if so advised.


Member-J


Member-A

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